

PREBID QUERIES – TENDER FOR PROVIDING SECURITY SERVICES TO PFRDA

S.NO	REF. CLAUSE NO.	PAGE NO. OF THE TENDER DOCUMENT	CONTENT OF RFP REQUIRING CLARIFICATION	POINTS OF CLARIFICATION REQUIRED	PFRDA RESPONSE
1	SECTION-III Eligibility Criteria and Documents to be submitted – S. No: 3	6	Should be providing similar kind of services for three years during the latest last five financial years (i.e. providing security services through Ex-servicemen, Civil Guards) in Regulatory bodies, Large Educational /Research Institutions, Universities run by Central Government / State Government Departments, Public or Private Sector Companies / Undertakings, Autonomous Bodies. In support of this the tenderer either (i) should have successfully completed ONE similar work of value equal to Rs.25 Lakh or more from any Departments/Autonomous Institutions//Public Sector Undertakings of the Government of India/other State Government or Public Sector Banks or Local Bodies/Municipalities in last three years. Self-attested copies of work Orders to be submitted.	The prospective bidders sought to clarify whether copies of work orders will be accepted only for completed works or work orders of ongoing project will also be accepted.	Copies of Award of Contract/work orders may be enclosed for which service is still being given / completed value equal to Rs.25 Lakh or more from any Departments/Autonomous Institutions/ Public Sector Undertakings of the Government of India/other State Government or Public Sector Banks or Local Bodies/Municipalities in last three years.
2	SECTION-III Eligibility Criteria and Documents to be submitted. Point No. 6	7	Certified extracts of the Bank Account containing transactions during last three years of the bidder.	The prospective bidders sought to clarify whether complete detailed bank statement of previous 3 years is required to be submitted.	(i) 3 years detailed bank statement shall be submitted as a soft copy in a CD. (ii) Latest 6 months bank statement shall be submitted in hard copy.
3	SECTION-III Eligibility Criteria and Documents to be submitted	8	Self-attested copy of valid registration certificate under Contract Labour (Regulation and Abolition) Act, 1970, Employee Provident Fund (EPF) and Employee State Insurance Corporation (ESIC).	The prospective bidders sought to clarify whether there is a limit in number of persons above which the registration certificate under Contract Labour (Regulation and Abolition) Act, 1970 should be submitted.	The relevant provisions under the Contract Labour (Regulation and Abolition) Act, 1970 shall be applicable.

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4	SECTION IV – Instructions to Bidders. Point No. 6 (b)	9	Bid Security/Earnest Money Deposit (EMD)	The prospective bidders sought to clarify whether the firms registered under MSME for supplying Security Services are exempted from submitting the Earnest Money Deposit (EMD)	Yes.
5	SECTION VIII	30	PRICE BID	The prospective bidders sought to define the number of days in a month, mentioned in the heading in table “ Rate per person per month ”.	Point number 2 under notes to financial bid (page 30) may be referred.
6	No reference	NA	Method of submitting the Tender	(i) Is the Tender to be submitted in Hard Copy only? (ii) Is this Tender to be uploaded online also? If yes, kindly confirm the website address.	(i) (ii) Yes. The tender should be submitted in physical copy. Please refer Section IV of the tender document – Instructions to Bidders.